

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3957
ANSWERED ON:21.03.2013
CONCRETE CONSTRUCTION WORK UNDER MGNREGS
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details and percentage of concrete (Pacca) construction works completed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country;
- (b) whether repair of the wells and stepwells polluted since years, construction of concrete roads and works relating to dwelling units for Below Poverty Line (BPL) category are covered under the Scheme and if so, the details thereof;
- (c) whether the Government proposes to stipulate a fixed percentage of concrete (pucca) works under the said scheme as to check corruption;
- (d) if so, the details thereof: and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a): Schedule-I of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) as amended from time to time lists the category of works that any Scheme prepared by a State Government under Section 4(1) of MGNREG Act shall focus upon. Cement concrete is used in a large number of works included in Schedule-I like stop dams, dug wells, cement concrete roads, Bharat Nirman Rajiv Gandhi Sewa Kendra (BNRGSK), livestock related works, rural sanitation related works and anganwadi centers etc. The data regarding concrete construction works completed under the MGNREGA is not maintained separately. However the details of percentage of total water conservation and water harvesting works (including stop dams), rural connectivity works (including cement concrete roads) and BNRGSK as reported by states /UTs are given in Annexure.

(b): Renovation of traditional water bodies including desilting of tanks and rural connectivity to provide all weather access, including culverts and roads within a village, wherever necessary are permissible activities under Schedule-I of MGNREGA. The following activities are allowed on land or homestead owned by households belonging to below poverty line families:-

- (1) provision of irrigation facility, dug out farm pond, horticulture, plantation, farm bunding and land development;
- (2) agriculture related works, such as, NADEP composting, vermi-composting, liquid bio- manures;
- (3) livestock related works, such as, poultry shelter, goat shelter, construction of pucca floor, urine tank and fodder trough for cattle, azolla as cattle-feed supplement;
- (4) works in coastal areas, such as, fish drying yards, belt vegetation;
- (5) rural drinking water related works, such as, soak pits, recharge pits;
- (6) rural sanitation related works, such as, individual household latrines, school toilet units, anganwadi toilets, solid and liquid waste management;

The above works shall be taken up subject to the following conditions, namely:-

- (i) the households shall have the job card; and
- (ii) the beneficiaries shall work on the project undertaken on their land or homestead.

(c) to (e): As per provisions of para 9 of Schedule I, the cost of material component of projects including the wages of the skilled and semiskilled workers taken up under the scheme shall not exceed forty per cent. of the total project costs at the level of each Gram Panchayat. Section 16(1) of MGNREGA provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area to be taken up under the scheme as per the recommendations of the Gram Sabha and Ward Sabhas. Section 13(1) of MGNREGA provides that the Panchayats at district, intermediate and village levels shall be the principal authorities for planning

and implementation of the schemes made under the Act.